

Directorate General of Foreign Trade
UdyogBhawan
DES-V Section

The Meeting No.06/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 23.06.2016 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri R.L.Meena, FTDO	DGFT

MEETING NUMBER : 6/84-ALC3/2016 **MEETING DATE** : 23.06.2016

Case No.:10/28/84-ALC3/2015 **Party Name:**BHARAT SILKS **Meet No/Date:**6/84-ALC3/2016 23.06.2016 **Status:**Deferred

HQ File :01/84/050/00342/AM16/ RLA File :07/24/040/00034/AM15/ Lic.No/Date:0710104362 22.05.2014 Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that reply of the firm has been received on 26.04.2016 through email and same was sent to DC(MSME) on 11.5.2016 for examine/comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 21.07.2016.

Case No.:2/6/84-ALC3/2016 **Party Name:**BHARAT SILKS **Meet No/Date:**6/84-ALC3/2016 23.06.2016 **Status:**Deferred

HQ File :01/84/050/00080/AM17/ RLA File :07/24/040/00035/AM16/ Lic.No/Date:0710108362 12.06.2015 Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 21.07.2016.

Case No.:20/22/84-ALC3/2015 **Party Name:**NOWOTEK TEXTILES PVT. LTD., **Meet No/Date:**6/84-ALC3/2016 23.06.2016 **Status:**Deferred

HQ File :01/84/050/00216/AM16/ RLA File :05/24/040/00204/AM16/ Lic.No/Date:0510395227 06.08.2015 Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to C&PC for their comments. NC decided to remind to Deptt. of C&PC to furnish their comments and defer the case for re-listing on 21.07.2016.

Case No.:1/20/84-ALC3/2015 **Party Name:**POLY LOGIC INTERNATIONAL PVT. LTD, **Meet No/Date:**6/84-ALC3/2016 23.06.2016 **Status:**Deferred

HQ File :01/84/050/00189/AM16/ RLA File :56/24/040/00022/AM16/ Lic.No/Date:5610004680 14.09.2015 Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC on 21.06.2016 to furnish the expedite their comments. NC



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decided to wait their comments and defer the case for re-listing on 21.07.2016.

Case No.: 22/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 6/84-ALC3/2016 23.06.2016	Status: Deferred
5 HQ File :01/84/050/00274/AM16/	RLA File :35/24/040/00030/AM16/	Lic.No/Date:3510044802 30.09.2015	Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 21.07.2016.

Case No.: 2/24/84-ALC3/2015	Party Name: THREADS (INDIA) LIMITED	Meet No/Date: 6/84-ALC3/2016 23.06.2016	Status: Deferred
6 HQ File :01/84/050/00254/AM16/	RLA File :06/24/040/00030/AM16/	Lic.No/Date:0610038234 08.10.2015	Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the chemical characteristics to usages for making in the export product. NC decided wait for their reply. The case for re-listing on 21.07.2016.

Case No.: 17/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 6/84-ALC3/2016 23.06.2016	Status: Deferred
7 HQ File :01/84/050/00269/AM16/	RLA File :35/24/040/00041/AM16/	Lic.No/Date:3510044808 16.10.2015	Defer Date:21.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 21.07.2016

Case No.: 7/24/84-ALC3/2015	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date: 6/84-ALC3/2016 23.06.2016	Status: Deferred
8 HQ File :01/84/050/00259/AM16/	RLA File :05/23/040/00300/AM16/	Lic.No/Date:0510395966 19.10.2015	Defer Date:21.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for examine/ comments of the case. NC decided to remind them for furnish the expedite comments. The case stands deferred for re-listing on 21.07.2016.

Case No.: 19/28/84-ALC3/2015	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date: 6/84-ALC3/2016 23.06.2016	Status: Deferred
9 HQ File :01/84/050/00351/AM16/	RLA File :07/24/040/00263/AM16/	Lic.No/Date:0710109005 05.11.2015	Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the Measurement Chart, CAD, Sketch and Manufacturing Process with Justification of use chemicals and prevent data of the product duly attested by the Chartered Accountant. The case stands deferred for re-listing on 21.07.2016.

Case No.:40/30/84- ALC3/2015	Party Name:MACRO INTERNATIONAL CO.	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status:Deferred
HQ File :01/84/050/00436/AM16/	RLA File :03/95/040/00415/AM16/	Lic.No/Date:0310800949 11.12.2015	Defer Date:21.07.2016
10	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.5.2016 for submit the stage wise wastage of Polyester and fibre as the higher wastage requirement of inputs in this case. The reply of the firm is not received so far. NC decided to wait for their reply and defer the case for 21.07.2016.		
Case No.:42/30/84- ALC3/2015	Party Name:MACRO INTERNATIONAL CO.	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status:Deferred
HQ File :01/84/050/00438/AM16/	RLA File :03/95/040/00620/AM16/	Lic.No/Date:0310800940 11.12.2015	Defer Date:21.07.2016
11	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.5.2016 for submit the stage wise wastage of Polyester and fibre as the higher wastage requirement of inputs in this case. The reply of the firm is not received so far. NC decided to wait for their reply and defer the case for 21.07.2016.		
Case No.:4/28/84- ALC3/2015	Party Name:KERALA DINESH BEEDI WORKERS CENTRAL CO-OP.	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status:Deferred
HQ File :01/84/050/00336/AM16/	RLA File :10/24/040/00084/AM16/	Lic.No/Date:1010059341 14.12.2015	Defer Date:21.07.2016
12	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the firm has not furnish their reply as required by NC. Therefore, NC decided to ask the firm to provide the CAD with all details i.e. width, length and making of the fabric with clarification of the export product. The case stands deferred for re-listing on 21.07.2016.		
Case No.:1/26/84- ALC3/2015	Party Name:DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status:Deferred
HQ File :01/84/050/00313/AM16/	RLA File :09/24/040/00517/AM16/	Lic.No/Date:0910062977 16.12.2015	Defer Date:21.07.2016
13	Decision: Committee considered the case as per agenda and noted that a letter has been issued to RA, Hyderabad on 19.02.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. Accordingly, Committee decided to remind them and deferred the case for re-listing on 21.07.2016.		
Case No.:35/30/84- ALC3/2015	Party Name:CIL TEXTILES PRIVATE LIMITED,	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status:Deferred
HQ File :01/84/050/00431/AM16/	RLA File :56/24/040/00044/AM16/	Lic.No/Date:5610004779 18.12.2015	Defer Date:21.07.2016
14	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the justification of wastage claimed for uses of chemical and percentage of each inputs in this case. The reply is not received from the firm so far. NC decided to wait for their reply and defer the case for re-listing on 21.07.2016.		

15	Case No.:37/30/84-ALC3/2015	Party Name:CIL TEXTILES PRIVATE LIMITED,	Meet No/Date:6/84-ALC3/2016 23.06.2016	Status:Deferred
	HQ File :01/84/050/00433/AM16/	RLA File :56/24/040/00043/AM16/	Lic.No/Date:5610004778 18.12.2015	Defer Date:21.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the justification of wastage claimed for uses of chemical and percentage of each inputs in this case. The reply is not received from the firm so far. NC decided to wait for their reply and defer the case for re-listing on 21.07.2016.				
16	Case No.:32/30/84-ALC3/2015	Party Name:M. G. CLOTH PVT. LTD.,	Meet No/Date:6/84-ALC3/2016 23.06.2016	Status:Deferred
	HQ File :01/84/050/00428/AM16/	RLA File :05/24/040/00492/AM16/	Lic.No/Date:0510397198 05.01.2016	Defer Date:21.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm to furnish the measurement chart and CAD of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 21.07.2016.				
17	Case No.:46/30/84-ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:6/84-ALC3/2016 23.06.2016	Status:Deferred
	HQ File :01/84/050/00442/AM16/	RLA File :05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	Defer Date:21.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 21.07.2016.				
18	Case No.:1/30/84-ALC3/2015	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:6/84-ALC3/2016 23.06.2016	Status:Deferred
	HQ File :01/84/050/00397/AM16/	RLA File :32/24/040/00037/AM16/	Lic.No/Date:3210077817 09.02.2016	Defer Date:21.07.2016
Decision : Committee considered the case as per agenda and observed that the letter has been issued to RA, Coimbatore on 21.06. 2016 to furnish the hard copy of the application in this case. NC decided wait for their reply. The case stands deferred for re-listing on 21.07.2-016.				
19	Case No.:2/30/84-ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:6/84-ALC3/2016 23.06.2016	Status:Withdrawn
	HQ File :01/84/050/00398/AM16/	RLA File :30/24/040/00040/AM16/	Lic.No/Date:3010103723 11.02.2016	
Decision: Committee considered the case as per agenda and observed that RA, Ludhiana has informed on 21.06.2016 that the Adv. Authorisation No. 3010103723 dated 11.02.2016 was issued on repeat basis under para 4.12 (a) (vi) of current Hand Book of Procedure. Accordingly, Committee decided to close the case.				
20	Case No.:50/30/84-ALC3/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:6/84-ALC3/2016 23.06.2016	Status:Deferred

	HQ File :01/84/050/00446/AM16/	RLA File :03/95/040/00772/AM16/	Lic.No/Date:0310802672 17.02.2016	Defer Date:21.07.2016
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 25.05.2016 for their comments. NC decided to wait for their comments and deferred the case for re-listing on 21.07.2016.			
	Case No.: 6/4/84-ALC3/2016	Party Name: MACRO INTERNATIONAL CO.	Meet No/Date: 6/84-ALC3/2016 23.06.2016	Status: Deferred
21	HQ File :01/84/050/00030/AM17/	RLA File :03/95/040/00694/AM16/	Lic.No/Date:0310802665 17.02.2016	Defer Date:21.07.2016
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on . NC decided to wait for their comments and deferred the case for re-listing on 21.07.2016.			
	Case No.: 1/6/84-ALC3/2016	Party Name: KP TECH NONWOVEN INDIA PVT. LTD.,	Meet No/Date: 6/84-ALC3/2016 23.06.2016	Status: Approved
22	HQ File :01/84/050/00079/AM17/	RLA File :24/24/040/00041/AM16/	Lic.No/Date:2410041924 23.02.2016	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.: 6/6/84-ALC3/2016	Party Name: GAURAV INTERNATIONAL	Meet No/Date: 6/84-ALC3/2016 23.06.2016	Status: Approved
23	HQ File :01/84/050/00084/AM17/	RLA File :05/23/040/00515/AM16/	Lic.No/Date:0510397800 02.03.2016	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.: 10/6/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 6/84-ALC3/2016 23.06.2016	Status: Approved
24	HQ File :01/84/050/00088/AM17/	RLA File :05/24/040/00598/AM16/	Lic.No/Date:0510397799 02.03.2016	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.: 7/4/84-ALC3/2016	Party Name: SHAKTI CORDS PRIVATE LTD	Meet No/Date: 6/84-ALC3/2016 23.06.2016	Status: Approved
25	HQ File	RLA File	Lic.No/Date:3510044897	

:01/84/050/00031/AM17/ :35/24/040/00066/AM16/ 07.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

26	Case No.: 1/4/84-ALC3/2016	Party Name:METRO MERCHANDISING MANUFACTURERS	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status:Deferred
	HQ File :01/84/050/00025/AM17/	RLA File :03/95/040/00979/AM16/	Lic.No/Date:0310803284 14.03.2016	Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.06.2016 to furnish the justification of higher wastage claimed for uses of grey and printed fabric of inputs in this case. NC decided wait for their reply. The case stands deferred for re-listing on 21.07.2016

27	Case No.: 8/6/84-ALC3/2016	Party Name:VINAYAK POLYMERS	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status:Deferred
	HQ File :01/84/050/00086/AM17/	RLA File :13/24/040/00045/AM16/	Lic.No/Date:1310048156 15.03.2016	Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 21.06.2016 for their comments. NC decided to wait for their comments and deferred the case for re-listing on 21.07.2016.

28	Case No.: 11/6/84- ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status:Deferred
	HQ File :01/84/050/00089/AM17/	RLA File :34/24/040/00333/AM16/	Lic.No/Date:3410041988 18.03.2016	Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 21.06.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 21.07.2016.

29	Case No.: 2/2/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status:Deferred
	HQ File :01/84/050/00002/AM17/	RLA File :08/24/040/00461/AM16/	Lic.No/Date:0810137659 12.04.2016	Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, Measurement Chart, Sketch of the product. The case stands deferred for re-listing on 21.07.2016.

30	Case No.: 4/4/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status:Approved
	HQ File :01/84/050/00028/AM17/	RLA File :03/95/040/00906/AM16/	Lic.No/Date:0310803989 15.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

31	Case No.: 5/4/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status: Approved
	HQ File :01/84/050/00029/AM17/	RLA File :03/95/040/00904/AM16/	Lic.No/Date:0310803987 15.04.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

32	Case No.: 9/6/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status: Deferred
	HQ File :01/84/050/00087/AM17/	RLA File :34/24/040/00350/AM16/	Lic.No/Date:3410042082 19.04.2016	Defer Date:21.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 21.06.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 21.07.2016.

33	Case No.: 7/6/84-ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status: Approved
	HQ File :01/84/050/00085/AM17/	RLA File :35/24/040/00002/AM17/	Lic.No/Date:3510044919 29.04.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 2% on net content in the export product.
RA concern may take necessary action subject to compliance of other usual conditions.

34	Case No.: 3/6/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status: Approved
	HQ File :01/84/050/00081/AM17/	RLA File :05/23/040/00029/AM17/	Lic.No/Date:0510398474 12.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

35	Case No.: 8/4/84- ALC3/2016	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:6/84- ALC3/2016 23.06.2016	Status: Deferred
	HQ File :01/84/050/00032/AM17/	RLA File :07/24/040/00041/AM17/	Lic.No/Date:0710109820 16.05.2016	Defer Date:21.07.2016

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Decision : Committee considered the case as per agenda and noted that a letter has been issued to RA, Bangalore on 21.06.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. Accordingly, Committee decided to remind them and deferred the case for re-listing on 21.07.2016.

Case No.:5/6/84-ALC3/2016 Party Name:RICHA GLOBAL EXPORTS P. LTD. Meet No/Date:6/84-ALC3/2016 23.06.2016 **Status:Approved**

HQ File :01/84/050/00083/AM17/ RLA File :05/24/040/00071/AM17/ Lic.No/Date:0510398508 17.05.2016

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/6/84-ALC3/2016 Party Name:SHAHI EXPORTS PVT. LTD. Meet No/Date:6/84-ALC3/2016 23.06.2016 **Status:Approved**

HQ File :01/84/050/00082/AM17/ RLA File :05/24/040/00082/AM17/ Lic.No/Date:0510398572 23.05.2016

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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

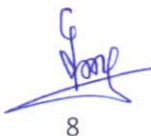
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Case No. 72	M/s. Indix
NC Meeting No. 06/AM-17 dt 23.06.2016	File No.01/84/50/238/AM-15 /DES-V
RA. F.No. 03/94/040/00555/AM15	
Re-fixation of norms in respect of Advance Authorization No. 0310789059 dated 11.09.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for amendment in export quantity from 19115 Kgs to 19115 Number (pcs) fixed by NC in its meeting No. 01/84 dated 09.04.2015. Accordingly, Committee decided to agree to the firm's request to amend the export quantity as applied.	
All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 01/84 dated 09.04.2015.	
RA concern may take necessary action subject to compliance of other usual conditions.	

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Case No. 73	M/s. Richa & Co.
NC Meeting No. 06/AM-17 dt 23.06.2016	File No.01/84171/387/AM-16 /DES-V
RA. F.No. 05/27/039/00017/AM16	
Fixation of norms for the export product "Ladies Jacket and Ladies Blazer in respect of Annual Adv. Authorisation No. 0510396066 dated 29.10.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Shri Dinesh Raheja, GM – Finance & Imports of the firm was appeared before NC on 23.06.2016 and explained the reason, they cannot be applied for new licence as they already imported the fabric under the said licence and their buyer has changed the export product after import of fabric. Accordingly, Committee decided to refer the case to PRC with advice to consider the case.	




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Case No. 74	M/s. Sumilon Industries Ltd
NC Meeting No. 06/AM-17 dt 23.06.2016	File No.01/84/50/327/AM-15 /DES-V
RA. F.No. 52/24/040/00051/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041367 dated 31.12.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the mail file handed over to Shri Nand Lal, Consultant of DIPP on 26.06.2016 to examine / comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 21.07.2016.	

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Case No. 75	M/s. Sumilon Industries Ltd
NC Meeting No. 06/AM-17 dt 23.06.2016	File No.01/84/50/326/AM-15 /DES-V
RA. F.No. 52/24/040/00052/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the mail file handed over to Shri Nand Lal, Consultant of DIPP on 26.06.2016 to examine / comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 21.07.2016.	

(42)

Case No. 76	M/s. William Goodacre & Sons India Pvt. Ltd.
NC Meeting No. 06/AM-17 dt 23.06.2016	File No.01/84/50/101/AM-11 /DES-V
RA. F.No. 10/24/040/00025/AM11	
Re-fixation of norms in respect of Advance Authorization No. 1010039361 dated 07.07.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reminder has been issued to the firm on 21.06.2016 to furnish the desired information issued by DIPP on 20.11.2015. The reply is not received from the firm. Accordingly, Committee decided to wait for their reply and defer the case for re-listing on 21.07.2016.	

(43)

Case No. 77	M/s. R.G. Apparel
NC Meeting No. 06/AM-17 dt 23.06.2016	File No.01/84/50/249/AM-16 /DES-V
RA. F.No. 32/24/040/00019/AM16	
Fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015 as their case was rejected by NC on 14.01.2016. Accordingly, Committee decided to defer the case for re-listing on 21.07.2016.	

(44)

Case No. 78	M/s. R.G. Apparel
NC Meeting No. 06/AM-17 dt 23.06.2016	File No.01/84/50/251/AM-16 /DES-V
RA. F.No. 32/24/040/00022/AM16	
Fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015 as their case was rejected by NC on 14.01.2016. Accordingly, Committee decided to defer the case for re-listing on 21.07.2016.	

